

CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD  
Allahabad, this the 20<sup>th</sup> day of JULY 2018

**Present:**

Hon'ble Mr. Rakesh Sagar Jain, Member-I

Original Application No. 230-T-1003/2017  
(U.G. 19, Administrative Tribunal Act, 1960)

.....Applicant.....

By Advocate - Shri M.K. Upadhyay.

VERSUS

1. Union of India through the Secretary, Defence Production, Ministry of Defence, South Block, New Delhi.
2. Director General of Ordnance Factories, Ordnance Factory Board, Ministry of Defence, 10A, S.F. Road, Kolkata.
3. Director Health Services, Ministry of Defence, 10A, S.F. Road, Kolkata.
4. General Manager, Ordnance Factory, Kanpur.

..... Respondents

By Advocates : Shri L.P. Tiwari.

ORDER

Heard Shri M.K. Upadhyay, counsel for the applicant and  
Shri L.P. Tewari, counsel for the respondents.

2. Heard counsel for the parties on the Civil Mar. Withdrawal Application No. 330-01417/18 by which the applicant wants to withdraw the OA as the transfer order with regard to applicant has been cancelled.

3. Counsel for the respondents have no objection to the same.

4. In view of the prayer made by counsel for the applicant in Civil Mar. Application No. 330-01417/18, MA is allowed and the applicant is permitted to withdraw the OA. Accordingly, the OA is dismissed as withdrawn.

(Rishabh Kumar) (MA) (Gauri Chandra Patel)  
Member (I) Member (A)